

Cont.Cas(C). No. 15 of 2014

5-8-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Dey, Advocate, present for the petitioner.

Issue notice to respondents who may file their responses within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 34 of 2011

5-8-2014

HON'BLE THE CHIEF JUSTICE

Mr. N. Mozika, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen Gupta, GA, present for the respondents.

By means of this contempt application, the petitioner has complained disobedience of order dated 23-9-2011 passed by learned Single Judge in WP(C) No. (SH) 415 of 2010, whereby certain directions were issued to the respondents.

From the papers on record now it appears that aforesaid order passed by learned Single Judge was challenged in WA. No. 2 of 2012 by the State of Meghalaya, and the order dated 23-9-2011 passed in WP(C) No. (SH) 415 of 2010 said to have been disobeyed, has been set aside vide order dated 30-7-2014 by the Division Bench, in the Writ Appeal.

In the above circumstances, this contempt petition has become infructuous.

Accordingly, contempt petition No. 34 of 2011 is dismissed as infructuous.

CHIEF JUSTICE

S.Rynjah